

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-2289/2016

New Delhi, this the 16th day of July, 2016.

Hon'ble Mr. Shekhar Agarwal, Member (A)

Subedar Singh (Postal Pensioner) (Aged about 66 years),
R/o L-1339, Mangole Puri,
Delhi-110083. ... Applicant
(By Advocate : Sh. G.S. Lobana)

Versus

1. Union of India, through
Director General-CGHS,
Ministry of Health,
Nirman Bhawan, New Delhi-110011.
2. Additional Director (HQ),
Central Govt. Health Scheme,
Sector-XII, R.K.Puram,
New Delhi-110022. ... Respondents

ORDER (ORAL)

Learned counsel for the applicant has submitted that the applicant retired on 30.12.2009 as Sub-Post Master, Rajouri Garden Post Office, New Delhi. He has made an application for issue of CGHS Card on 29.04.2016 (page 8-9 of the paper book). The respondents have, however, not taken any decision on the same. Learned counsel submitted that in the past, OAs of this nature have been disposed of by this Tribunal at the admission stage itself with a direction to the respondents to pass a speaking order on the application of the applicants. He has produced one such order passed in OA No. 2834/2015 filed by Shri Harnarayan Yadav in which the respondents have passed a speaking order. Learned counsel submitted that the applicant would be satisfied in case this OA was also disposed of in a similar manner.

2. In view of the limited prayer made by the applicant, I dispose of this OA at the admission stage itself without issuing notice to the respondents and without going into the merits of the case with a direction to them to examine the case

of the applicant and pass a reasoned and speaking order within a period of six weeks from the date of receipt of a certified copy of this order. No costs.

(Shekhar Agarwal)
Member (A)

/ns/